

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy
Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
LARK LOGISTICS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	LARK LOGISTICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31 st August, 2006
3.	Authority under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U63090DL2006PTC152804
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 519, 5th Floor, 12 Osian Building Nehru Place, South Delhi-110019
6.	Date of closure of Insolvency Resolution Process	14/05/2024
7.	Liquidation commencement date of corporate debtor	14/05/2024
8.	Name and registration number of the insolvency professional acting as liquidator	Vikas Garg Registration No IBBI/IPA-001/IP-P01050/2017-18/11733 AFA Valid upto :- 6th November, 2024
9.	Address and e-mail of the liquidator, as registered with the Board	809, 8th Floor, Arunachal Building, 19, Barakhamba Road, Delhi, 110001 Email: vikas@vamindia.in
10.	Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent on this email only)	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email: - cirp.larklogistics@gmail.com
11.	Last date for submission of claims	13/06/2024

Notice is hereby given that the National Company Law Tribunal, Bench-IV, New Delhi has ordered commencement of liquidation of the **LARK LOGISTICS PRIVATE LIMITED** on 14/05/2024.

The stakeholders of LARK LOGISTICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 13/06/2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.



(Vikas Garg)
Liquidator

In the Matter of M/s Lark Logistics Private Limited
Registration Number: IBBI/IPA-001/IP-P01050/2017-18/11733
Registered Address: 809, 8th Floor, Arunachal Building, 19, Barakhamba Road,
Delhi, 110001

Email For Correspondence- cirp.larklogistics@gmail.com
Email: Registered with IBBI – vikas@vamindia.in

Date: - 16-05-2024
Place: - New Delhi

The Federal Bank Ltd., Br. Jodhpur,
Ranveer Bhawan, 9th Chopasni Road,
Jodhpur, Rajasthan - 342003

FEDERAL BANK
YOUR PERFECT BANKING PARTNER
REGD. OFFICE: ALUVA, KERALA

NOTICE FOR PRIVATE SALE OF GOLD

Notice is hereby given for the information of all concerned that Gold Ornaments pledged in the following Gold loan accounts, with the under mentioned branch of the Bank, which are overdue for redemption and which have not been regularized so far in spite of repeated notices, will be put for sale in the branch on or after **06.06.2024** as shown below:

BRANCH / VENUE:	Account Name	Account Number
Federal Bank; Br. Jodhpur, Ranveer Bhawan, 9th Chopasni Road, Jodhpur, Rajasthan - 342003 Phone : 0291 2634283/82 Email : jdp@federalbank.co.in	VIJAY LAXMI	15546400004144
	VIJAY LAXMI	15546400004151
	PRADEEP	15546100028401
	DILIPNAGAL	15546400004359
	DILIPNAGAL	15546400004508
	NISHANT PARIHAR	15546400004847

Date: 16.05.2024, Place: Jodhpur

Authorised Officer,
The Federal Bank Ltd.

Form No.3 [see regulation-19(1)(a)] / 10(5)
DEBT RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor, SCO 33-34-45 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: UA/272/2023
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 21790

PUNJAB NATIONAL BANK
VS
SATYA NARAIN NARAIN

To,
(1) SATYA NARAIN NARAIN
D/W/S/O -NARAIN
SHRI SATYA NARAYAN SON OF SHRI BUDHRAM R/O VPO SHERAWAN,
DISTRICT GURGRAM HARYANA,
(BORROWER-HYPOTHECATOR-MORTGAGOR) Gurgaon, HARYANA

WHEREAS, OA/272/2023 was listed before Hon'ble Presiding Officer / Registrar on 19/01/2024.

WHEREAS This Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 3884835/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before REGISTRAR on 28/05/2024 at 10:30A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 20/01/2024.

Signature of the Officer Authorised to issue summons

FORM B PUBLIC ANNOUNCEMENT	
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]	
FOR THE ATTENTION OF THE STAKEHOLDERS OF LARK LOGISTICS PRIVATE LIMITED	
PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	LARK LOGISTICS PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	31st August, 2006
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U63090DL2006PTC152804
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: 519, 5th Floor, 12 Osian Building Nehru Place, South Delhi-110019
6. Date of closure of Insolvency Resolution Process	14/05/2024
7. Liquidation commencement date of Corporate Debtor	14/05/2024
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Vikas Garg Regn. No.: IBI/IPA-001/IP-P/01050/2017-18/11733 AFA Valid upto: 6th November, 2024
9. Address and Email of the liquidator as registered with the Board	809, 8th Floor, Anurachal Building, 19, Barakhamba Road, Delhi-110001. Email: vikas@gvarmidia.in
10. Address and e-mail to be used for correspondence with the liquidator	Immaculate Resolution Professionals Private Limited Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email: cirp.larklogistics@gmail.com
11. Last date for submission of Claims	13/06/2024

Notice is hereby given that the National Company Law Tribunal, Bench-IV, New Delhi has ordered commencement of liquidation of the LARK LOGISTICS PRIVATE LIMITED on 14/05/2024.

The stakeholders of LARK LOGISTICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 13/06/2024, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Vikas Garg
Liquidator, In the Matter of Lark Logistics Private Limited
Date : 16.05.2024
Place : New Delhi
Registration No.: IBI/IPA-001/IP-P/01050/2017-18/11733

FORM NO. INC-25A
ADVERTISEMENT TO BE PUBLISHED IN THE NEWSPAPER FOR CONVERSION OF PUBLIC COMPANY INTO A PRIVATE COMPANY

Before the Regional Director Ministry of Corporate Affairs Northern Region
In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of
M/s. Amrit Mercantile Limited
(The Company) having its registered office at Farm House No. 9 Pushpanjali Farms Village Bijwasan, New Delhi-110061.

.....Applicant

Notice is hereby given to the general public that the Company intending to make an application to the Central Government under Section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in the terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 15.04.2024 to enable the Company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the Company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director, Northern Region, B-2 Wing, 2nd Floor, Parvayawan Bhawan, CGO Complex, New Delhi - 110003, within Fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned above:

For AMRIT MERCANTILE LIMITED

Sd/-
Date : 17.05.2024
Place: Delhi
Arunabh Chowdhury
Director
DIN: 02881919
R. 76, First Floor, Golf Links,
Lodhi Road, South Delhi, Delhi-110003

ujjivan SMALL FINANCE BANK
SECOND FLOOR, GMIT BUILDING
D-7 SECTOR 3 NOIDA UP 201301

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 THROUGH PAPER PUBLICATION

A notice is hereby given that the following borrower(s) has defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the bank and said facilities have turned Non Performing Assets mentioned against each account. The notice under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrower(s) / Guarantor(s) on their last known addresses by registered post. However the notices have been returned un-served and the Authorised Officer has reasons to believe that the borrower(s) / guarantor(s) are avoiding the service of notice, as such they are hereby informed by way of public notice about the same.

Name of the Branch & Borrower / Guarantor	Description of the Secured Assets	Date of Demand Notice	Date of NPA	Amount as per demand notice
BRANCH: BUNDI (RAJASTHAN)	All that Part & Parcel of Holding no: A-25, Kharsa no: 1330/5, Subhash Nagar, Village Devpura, having an area of 1250.13 sq feet Tehsil Bundi, Rajasthan which is bounded as follows: Boundaries: East: House of Rajesh, West: House Bhagwan North: House of Vinod, South: Main Road. The Property belongs to Ramesh Kumar Gochar S/o Garasi Lal i.e. no. 1 between you. Memorandum of deposit of title deeds for creation of mortgage dated: 24.04.2018	05.04.2024	11.03.2024	Rs. 6,60,348/- as on 02.04.2024 plus interest & other charges at contracted rate from 03.04.2024.
1. Ramesh Kumar Gochar S/o Garasi Lal (Borrower) Subhash Nagar, Nav Jivan Ke Samane, Bundi, Rajasthan- 323001. 2. Santosh Bai W/o Ramesh Kumar Gochar (Co-Borrower/ Guarantor) 25A, Subhash Nagar, Nav Jivan Ke Samane, Bundi, Rajasthan- 323001. Also At: 295, Subhash Nagar, Nav Jivan Ke Samane, Bundi, Rajasthan- 222576100000033				
BRANCH: AJMER (RAJASTHAN)	All that Part & Parcel of Residential Plot No. 82, Part of Kharsa No. 1863, situated near Housing Board, Kanchan Nagar, Village Daurai, Distt. Ajmer, Rajasthan, admeasuring 195 Sq. yards which is bounded as follows: Boundaries: East: House of Ramji Lal, West: Road, North: Plot of Noor Mohammad, South: Plot No. 81. The Property belongs to Tola Devi i.e. no. 2 among you. Memorandum of deposit of title deeds for creation of mortgage dated: 15.06.2018.	06.04.2024	11.03.2024	Rs. 4,27,773/- as on 01.04.2024 plus interest and other charges at contracted rate from 02.04.2024.
W/o Gyan Chand (Co-Borrower/ Guarantor) Village Daurai, Ajmer HMT, Ajmer DTSD, Rajasthan- 305003. Also At: 82, Housing Board Colony, Kanchan Nagar, Sector - 3, Dourai, Tehsil & Distt. Ajmer, Rajasthan - 305003. 2. Tola Devi				
BRANCH: AJMER (RAJASTHAN)	All that Part & Parcel of One Plot no: 34, admeasuring 123 sq. yards, situated at Navjeevan Grah Nirman Sahkari Samit Ltd., Village Badgaon, Post: Makhpura, Tehsil and Distt. Ajmer, Rajasthan which is bounded as follows: Boundaries: East: Other's property, West: Rasta, North: Plot No. 33, South: Plot No. 35. The Property belongs to Anita @ Anita Soni W/o Satyanarayan @ Satyanarayan Soni i.e. no. 2 between you. Memorandum of deposit of title deeds for creation of mortgage dated: 25.05.2018.	05.04.2024	10.02.2024	Rs. 4,43,251/- as on 02.04.2024 plus interest and other charges at contracted rate from 03.04.2024.
1. Satyanarayan @ Satyanarayan Soni (Borrower) S/o Manakchand @ Manak Chand Soni, Vrindavan Colony, Hatundi Road, Naya Badgon, Ajmer, Rajasthan- 305001. Also At: 19/503, Mochi Mohalla Ghaseeti Bazar, Ajmer, Rajasthan-305001. Housing (A/C No. 2221210170000002).				
BRANCH: RAJ NAGAR	All that Part & Parcel of Freehold property No. 3, area 93 sq. yards, Kharsa No. 224 in Block - D, situated in Vrindavan Garden, Village Chhipyana Bujurg (Cross Railway Line), Pargana & Tehsil Dadri, Distt. Gautam Budh Nagar, Uttar Pradesh which is bounded as follows: Boundaries: East: Plot of other person, West: Rasta, North: Plot No. 2, South: Land of other person. The Property belongs to Manoj Chauhan S/o Chandrabhan Singh Chauhan and Rubi Chauhan W/o Manoj Chauhan i.e., both of you. Memorandum of deposit of title deeds for creation of mortgage dated: 31.05.2023.	05.04.2024	08.02.2024	Rs. 13,79,477/- as on 02.04.2024 plus interest and other charges at contracted rate from 03.04.2024.
1. Manoj Chauhan S/o Chandrabhan Singh Chauhan (Borrower) B-61, Mehalla Mohalla Madanpur, Khadar, Sarita Vihar, South Delhi Delhi-10076. 2. Rubi Chauhan W/o Manoj Chauhan (Co-Borrower/ Guarantor) B-61, Mehalla Mohalla Madanpur, Khadar, Sarita Vihar, South Delhi Delhi-10076. Housing Loan (A/C No. 2210210130000156)				
BRANCH: MODI NAGAR	All that piece and parcel of land and building, a Residential Plot, area admeasuring 75 Sq. Yards or 62.71 Sq. Meters, pertains to Kharsa No. 464, situated at Mohalla Indira Puri, Modinagar, Revenue Village Sikri Khurd, Pargana Jalalabad, Tehsil Modinagar, District Ghaziabad, Uttar Pradesh, and which is bounded as under: Boundaries: East: 1 Plot Sunita, West: Plot Kusum Chabra, North: Plot Bunti, South: Road. The Property belongs to Mr. Adesh Kumar Sharma S/o Chandra Bhan & Mrs. Sushma @ Sushama W/o Adesh Kumar Sharma i.e. No. 1 & No. 3 among you. Memorandum of deposit of title deeds for creation of mortgage dated: 26.04.2016.	03.04.2024	11.03.2024	Rs. 1,36,106/- as on 20.03.2024 plus interest and other charges at contracted rate from 21.03.2024.
1. Mr. Adesh Kumar Sharma S/o Chandra Bhan, H. No. 193, Tira Road, Bhupendrapuri-2, Modinagar, Ghaziabad, Uttar Pradesh- 201204. 2. Mr. Akash Sharma S/o Adesh Kumar Sharma, Tira Road, Gali No. 4, Bhupendrapuri, Modinagar, Ghaziabad, Uttar Pradesh- 201204. 3. Mrs. Sushma @ Sushama W/o Adesh Kumar Sharma, H. No. 193, Tira Road, Bhupendrapuri-2, Modinagar, Ghaziabad, Uttar Pradesh- 201204. Housing Loan (A/C No. 224979700000011)				
BRANCH: ALIGARH (UP)	All that Part & Parcel of Plot No. 16A, carved out of Arazi No. 1926, situated at Daheli Sujampur, Kanpur, Uttar Pradesh, admeasuring area 41.80 Sq. Mtr., which is bounded as follows: Boundaries: East: Plot on part of Arazi, West: Road, North: Plot No. 16-B, part of Arazi, South: Plot No. 16, part of Arazi. The Property belongs to Manish Kumar Singh S/o Charan Singh i.e. no. 1 among you. Memorandum of deposit of title deeds for creation of mortgage dated: 11.01.2022.	24.01.2024	03.01.2024	Rs. 12,23,326/- as on 22.01.2024 plus interest and other charges at contracted rate from 23.01.2024.
Manish Kumar Singh (Co-Borrower/ Guarantor) Plot No. 16A, Daheli Sujampur, Near TVS Agency, Kanpur, Uttar Pradesh - 208027. Also At: K-238, Vishv Bahar, Kanpur Nagar, Uttar Pradesh - 208027. MSE Secured Loan (A/C No. 2269210180000074)				
BRANCH: ALIGARH (UP)	All that Part & Parcel of Residential Plot, admeasuring 100.05 Sq. yards, that is, 83.66 Sq. Mtr., Part of Khet Kharsa No. 3302 & 3303, situated in Mauja Kasba Koll-I, Near Mullapara Bhujpura, Pargana & Tehsil Koll, District Aligarh, Uttar Pradesh, which is bounded as follows: Boundaries: East: Road, West: House of Yaseen Khan, North: House of Sabir, South: House of Parveen Begum. The Property belongs to Jakir @ Zakir i.e. no. 1 among you. Memorandum of deposit of title deeds for creation of mortgage dated: 20.02.2023.	03.04.2024	09.03.2024	Rs. 9,84,648/- as on 01.04.2024 plus interest and other charges at contracted rate from 02.04.2024.
1. Jakir @ Zakir S/o Jamaluddin (Borrower) Mulla Para, Bhujpura, Koll, Aligarh, Uttar Pradesh - 202001. Also At: 82, Housing Board Colony, Sector 3, Dourai, Tehsil & Distt. Ajmer, Rajasthan - 305003. 2. Shahana W/o Jakir @ Zakir (Co-Borrower/ Guarantor) Mulla Para, Bhujpura, Koll, Aligarh, Uttar Pradesh - 202001. Also At: 82, Housing Board Colony, Sector 3, Dourai, Tehsil & Distt. Ajmer, Rajasthan - 305003. Housing Loan (A/C No. 2269210170000077)				

The above borrower(s)/guarantor(s) are advised to pay the amount mentioned in notice within 60 days from the date of publication of this notice failing which further steps will be taken after the expiry of 60 days of date of notice as per provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Moreover the borrower(s) / Guarantor(s) are hereby restrained from dealing with any of the above secured assets mentioned above in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and / or any other law in force.

Date: 16.05.2024 Place: Rajasthan & Uttar Pradesh Authorised Officer

THE NAINITAL BANK LIMITED
Grover Market, Guru Nanak Market Gadarpur, District: Udham Singh Nagar (Uttarakhand) Phone-05949-231994 E-mail:gadarpur@nainitalbank.co.in

SALE OF ASSETS OF THROUGH ONLINE E-AUCTION UNDER SARFAESI ACT 2002
E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002

WHEREAS, the undersigned being the Authorized officer of The Nainital Bank Limited under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 10.09.2021 calling upon the borrowers Palvinder Singh, and guarantors namely 1. Shri Nishan Singh S/o Shri Gogendra Singh 2. Shri Arjun Singh S/o Birsa Singh to repay the amount mentioned in the notice being Rs. 10,86,237.00 (Rupees Ten Lakh Eighty Six Thousand Two Hundred Thirty Seven only) plus interest and other expenses with effect from 11.09.2021 within 60 days from the date of receipt of the said notice.

WHEREAS The Borrowers having failed to repay the amount/dues in full to the Bank as called for in the said Demand Notice, the Bank has taken physical possession of the property described here in below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 & 9 of the said Rules on 17.01.2022. With the right to sell the same for realization of Bank's dues.

The undersigned in exercise of powers conferred under Section 13(4) proposes to realize the Bank's dues by sale of undermentioned property(ies).

ACCORDINGLY, the Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorized Officer of Nainital Bank Limited the Secured Creditor, will be sold on "As is where is", "As is what is", "Whatever there is" and "No recourse" basis through E-Auction for recovery of amount mentioned in the table below along with further interest, cost and expenses being due to Nainital Bank Limited viz. Secured Creditor.

It is hereby informed you that we are going to conduct public E-Auction through website https://sarfaesi.auctiontiger.net

Name and Address of Borrower(s)/ Guarantor(s)	Description of Property	Date of Notice U/s 13(2), Date of Possession Notice U/s 13 (4) & Total dues less recovery if any.	Status of possession	Account No. to Deposit EMD/ BID amount.	EMD submission date and time & E-Auction date & Time	Property inspection date & time	Reserve price EMD Bid Increase amount
(1) Palvinder Singh S/o Preetam Singh, R/o Barakhara, Udham Singh Nagar, Uttarakhand-263152 (Borrower), (2) Shri Nishan Singh S/o Gogendra Singh, R/o - Surajpur, Bhainsia, Tehsil Gadarpur, District Udham Singh Nagar, Uttarakhand-263152 (Guarantor), (3) Shri Arjun Singh S/o Shri Birsa Singh R/o Surajpur No. 1, Bhainsia, Tehsil Gadarpur, District Udham Singh Nagar, Uttarakhand-263152 (Guarantor)	1. All part and parcel of property situated at Khata No. 00238, Kharsa No. 273/389 min measuring 161.71 Square Meters situated at Revenue Village Bhainsia, Tehsil Gadarpur, District Udham Singh Nagar Uttarakhand in the name of Shri Palvinder Singh S/o Preetam Singh R/o Barakhara, Udham Singh Nagar, Uttarakhand 263152. Title deed duly registered at Sub Registrar Office Bazzpur Bahi No. 1, Zild No. - 1145, Pages 1-26 at serial No. - 7669 dated 08.12.2011. Bounded by: East- Plot of Vimla Devi. West- Plot of Mahal Singh, North- 12' Road.South- Rest Plot of Vendor.	10.09.2021 17.01.2022 Rs. 9,12,967.00 (Rupees Nine Lakh Twelve Thousand Nine hundred Sixty Seven only) plus interest and other expenses less recovery.	Physical	Account No. 052420920000025 IFSC Code: NTBLOGAD052 Or through Demand Draft in favour of The Nainital Bank Ltd. to be deposited with Bank's Gadarpur Branch	Last Date of EMD Submission: 31.05.2024 up to 4.00 pm E Auction on: 01.06.2024 from 11.00 am to 1.00 pm (with unlimited extension of 5 minutes each)	30.05.2024 10.00 am to 3.00 pm	Rs. 7.55 Lakh (Rupees Seven Lakh Fifty Five Thousand Only) Rs. 0.76 Lakh (Seventy Six Thousand Only) Rs. 10000.00 (Ten Thousand Only)

All Interested participants / bidders are requested to visit the website https://sarfaesi.auctiontiger.net& www.nainitalbank.co.in (Banksite) for further details including Terms& Conditions, to take part in e-auction sale proceeding and are also advised to contact Bank's Service Provider e-Procurement Technologies Ltd. Mr. Ram Sharma, Contact Number 8000023297 and e-mail of ramprasad@auctiontiger.net.

THIS IS A STATUTORY 15 DAYS SALE NOTICE TO BORROWER/GUARANTOR/ MORTGAGOR UNDER SECURITY INTEREST (ENFORCEMENT) RULES, 2002
Date: 17.05.2024 Place: Gadarpur
Authorized Officer, NAINITAL BANK

THE NAINITAL BANK LIMITED
Grover Market, Guru Nanak Market Gadarpur, District: Udham Singh Nagar (Uttarakhand) Phone-05949-231994 E-mail:gadarpur@nainitalbank.co.in

SALE OF ASSETS OF THROUGH ONLINE E-AUCTION UNDER SARFAESI ACT 2002
E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002

WHEREAS, the undersigned being the Authorized officer of The Nainital Bank Limited under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 31.12.2016 calling upon the borrowers M/s Bajrang Food Products, and guarantors namely 1. Shri Ajay Kumar S/o Desh Raj 2. Shri Madan Lal Ahuja S/o Shri Hans Raj to repay the amount mentioned in the notice being Rs. 36,62,672.50 (Rupees Thirty Six Lakh Sixty Two Thousand Six hundred Seventy Two and Fifty Paise only) plus interest and other expenses with effect from 31.12.2016 within 60 days from the date of receipt of the said notice.

WHEREAS The Borrowers having failed to repay the amount/dues in full to the Bank as called for in the said Demand Notice, the Bank has taken physical possession of the property described here in below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 & 9 of the said Rules on 10.03.2017. With the right to sell the same for realization of Bank's dues.

The undersigned in exercise of powers conferred under Section 13(4) proposes to realize the Bank's dues by sale of undermentioned property(ies).

ACCORDINGLY, the Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorized Officer of Nainital Bank Limited the Secured Creditor, will be sold on "As is where is", "As is what is", "Whatever there is" and "No recourse" basis through E-Auction for recovery of amount mentioned in the table below along with further interest, cost and expenses being due to Nainital Bank Limited viz. Secured Creditor.

It is hereby informed you that we are going to conduct public E-Auction through website https://sarfaesi.auctiontiger.net

Name and Address of Borrower(s)/ Guarantor(s)	Description of Property	Date of Notice U/s 13(2), Date of Possession Notice U/s 13 (4) & Total dues less recovery if any.	Status of possession	Account No. to Deposit EMD/ BID amount.	EMD submission date and time & E-Auction date & Time	Property inspection date & time	Reserve price EMD Bid Increase amount
(1) M/s Bajrang Food Products: Gokuldham Colony, Sakenia Road, Gadarpur, District- Udham Singh Nagar Uttarakhand (Borrower), (2) Shri Ankit Chawla S/o Ajay Kumar, R/o - H. No-19, Model Colony, Rudrapur, District- Udham Singh Nagar Uttarakhand (Partner), (3) Km. Sheenam Chawla D/o Ajay Kumar, H. No-19, Model Colony, Near Ramesh Kirtana Store, Rudrapur, District- Udham Singh Nagar Uttarakhand (Partner) (4) Shri Ajay Kumar S/o Desh Raj, R/o - H. No-19, Model Colony, Rudrapur, District- Udham Singh Nagar Uttarakhand (Guarantor), (5) Shri Madan Lal Ahuja S/o Shri Hans Raj R/o Ward No. 9, Punjabi Colony, Gadarpur, District- Udham Singh Nagar, (Guarantor)	1. Land and Building in the name of Sheenam Chawla D/o Ajay Kumar Having Kharsa No. 509 min, Pvt. Plot No. 49 & 50 measuring 217.1025 Sq Mt or 2336.02 Sq. Feets situated at Revenue Village Barakhara, Sakenia Road, Tehsil Gadarpur, District- Udham Singh Nagar, Uttarakhand, Sale deed registered in the office of Sub registrar, Bazzpur in Bahi No. 5017 on 30.06.2015. Bounded by: East- Property of Suresh Kamboj and others. West- 20' Wide Rasta, North- Plot of Vendee, South- Land of Vendor	31.12.2016 10.03.2017 Rs. 36,62,672.50 (Rupees Thirty Six Lakh Sixty Two Thousand Six hundred Seventy Two and Fifty Paise only) plus interest and other expenses less recovery.	Physical	Account No. 052420920000025 IFSC Code: NTBLOGAD052 Or through Demand Draft in favour of The Nainital Bank Ltd. to be deposited with Bank's Gadarpur Branch.	Last Date of EMD Submission: 31.05.2024 up to 4.00 pm E Auction on: 01.06.2024 from 11.00 am to 1.00 pm (with unlimited extension of 5 minutes each)	30.05.2024 10.00 am to 3.00 pm	Rs. 17.71 Lakh (Rupees Eleven Lakh Seventy One Thousand Only) Rs. 1.78 Lakh (One Lakh Seventy Eight Thousand Only) Rs. 50000.00 (Fifty Thousand Only)

All Interested participants / bidders are requested to visit the website https://sarfaesi.auctiontiger.net & www.nainitalbank.co.in (Banksite) for further details including Terms& Conditions, to take part in e-auction sale proceeding and are also advised to contact Bank's Service Provider e-Procurement Technologies Ltd. Mr. Ram Sharma, Contact Number 8000023297 and e-mail of ramprasad@auctiontiger.net.

THIS IS A STATUTORY 15 DAYS SALE NOTICE TO BORROWER/GUARANTOR/ MORTGAGOR UNDER SECURITY INTEREST (ENFORCEMENT) RULES, 2002
Date: 17.05.2024 Place: Gadarpur
Authorized Officer, NAINITAL BANK

THE NAINITAL BANK LIMITED
Grover Market, Guru Nanak Market Gadarpur, District: Udham Singh Nagar (Uttarakhand) Phone-05949-231994 E-mail:gadarpur@nainitalbank.co.in

SALE OF ASSETS OF THROUGH ONLINE E-AUCTION UNDER SARFAESI ACT 2002
E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002

WHEREAS, the undersigned being the Authorized officer of NAINITAL BANK under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 09.10.2020 calling upon the borrowers M/s Yashoda Industries, and guarantors namely 1. Mr Ramesh Kumar Singh S/o Mr. Ram Dhari Shastri 2. Mr. Vinod Kumar. S/o Mr. Som Nath to repay the amount mentioned in the notice being Rs. 4,39,76,180.00 (Rupees Four Crore Thirty Nine Lakh Seventy Six Thousand One hundred Eighty only) plus interest and other expenses with effect from 07.10.2020 within 60 days from the date of receipt of the said notice.

WHEREAS The Borrowers having failed to repay the amount/dues in full to the Bank as called for in the said Demand Notice, the Bank has taken physical possession of the property described here in below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 & 9 of the said Rules on 22.01.2021. With the right to sell the same for realization of Bank's dues.

The undersigned in exercise of powers conferred under Section 13(4) proposes to realize the Bank's dues by sale of undermentioned property(ies).

ACCORDINGLY, the Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorized Officer of Nainital Bank the Secured Creditor, will be sold on "As is where is", "As is what is", "Whatever there is" and "No recourse" basis through E-Auction for recovery of amount mentioned in the table below along with further interest, cost and expenses being due to Nainital Bank Limited viz. Secured Creditor.

It is hereby informed you that we are going to conduct public E-Auction through website https://sarfaesi.auctiontiger.net

Name and Address of Borrower(s)/ Guarantor(s)	Description of Property	Date of Notice U/s 13(2), Date of Possession Notice U/s 13 (4) & Total dues less recovery if any.	Status of possession	Account No. to Deposit EMD/ BID amount.	EMD submission date and time & E-Auction date & Time	Property inspection date & time	Reserve price	
							EMD	
(1) M/s Yashoda Industries- 223, Alakhdevi Road, Premnagar Tehsil- Gadarpur, District- Udham Singh Nagar Uttarakhand 263152 (Partnership Firm) (Borrower) (2) Smt Neelam Pandey W/o Ajay Pandey, R/o - 33, Kal Mandir ke pas, Prem Nagar, Alakh Devi, Tehsil- Gadarpur, District- Udham Singh Nagar Uttarakhand 263152 (Partner) (3) Ajay Kumar Pandey S/o Bhola Nath Pandey R/o - Prem Nagar, Alakh Devi, Tehsil- Gadarpur, District- Udham Singh Nagar Uttarakhand 263152 (Partner) (4) Ramesh Kumar Singh S/o Ram Dhari Shastri, R/o Village- Prem Nagar, Tehsil- Gadarpur, District- Udham Singh Nagar Uttarakhand (Guarantor) (5) Vinod Kumar S/o Som Nath, R/o Gyan Vilhar, Ward No. 9, Tehsil- Gadarpur, District- Udham Singh Nagar Uttarakhand 263152 (Guarantor)	1. Equitable Mortgage of all part and parcel of immovable Property consisting of Khata No. 00121, Khassa No. 223 ka measuring 0.506 Hectare situated at revenue village, Alakh Devi, Prem Nagar, Tehsil Gadarpur, District- Udham Singh Nagar, Uttarakhand, Bearing in the name of Ajay Kumar Pandey S/o Bhola Nath Pandey and leased in favour of M/s Yashoda Industries, Title deed duly registered at Sub Registrar Bazzpur at Bhola No. 1, Zild No. 2522 on pages 383 to 398 at serial No. 20 dated 02.01.2018 and lease deed duly registered at Sub Registrar Office Bazzpur at Bhola No. 1, Zild No. 2606 on pages 15 to 34 at Serial No. 3217 dated 29.06.2018, Bounded by :East- Land of Brij Mohan Pandey and Durgawati Devi. West- Land of Vinod Chug, North- 30 Ft. wide Road, South- Land of Harvansh Singh. 2. Plant and Machinery	09.10.2020	Physical	Account No. 052220350000 001 IFSC Code: NTBL0GAD05 2 Or through Demand Draft in favour of Nainital Bank to be deposited with Bank's Gadarpur Branch	Last Date of EMD Submission: 31.05.2024 up to 4.00 pm E Auction on: 01.06.2024 from 11.00 am to 1.00 pm (with unlimited extension of 5 minutes each)	30.05.2024 10.00 am to 3.00 pm	Property No. 1: Reserve Price: Rs. 174.01 Lakh (Rupees One Crore Seventy Lakh One Thousand Only)	
		22.01.2021					Rs. 4,39,76,180.00 (Rupees Four Crore Thirty Nine Lakh Seventy Six Thousand One Hundred Eighty Only) plus interest and other expenses (Less Recovery)	EMD Price: Rs. 17.40 Lakh (Rupees Seventeen Lakh Forty Thousand only)
								Bid Increase Amount: Rs. 1.00 Lakh (Rupees One Lakh Only)
								Plant and Machinery: Reserve Price: Rs. 104.15 Lakh (Rupees One Crore Four Lakh Fifteen Thousand Only)
								EMD Price: Rs. 10.00 Lakh (Rupees Ten Lakh only)
							Bid Increase Amount: Rs. 1.00 Lakh (Rupees One Lakh Only)	

May 10, 2024 AdB

C No 27/3022, Punnen Road, Thiruvananthapuram, Kerala, India - 695001.

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